

Observations you made yesterday with regard to the language controversy and interpretation in various languages. I want to respectfully invite your attention to p. 1371 of yesterday's uncorrected debates in which the report says:

"Mr. Speaker: Already the Speaker in this House has ruled that so far as the question hour is concerned, it is not practicable it is not possible to interpret in 18 languages"

So far, it is all right. But then, Sir, you are also quoted as saying:

"During the debates we have provided you interpretation in all languages".

I feel that you have been wrongly reported.

MR. SPEAKER: In some languages, is what I had said.

PROF. P. G. MAVALANKAR: My point is, if this goes into the debates, there will be a difficulty. I know this is an uncorrected copy, but you may kindly correct the record: otherwise, a wrong impression will be created.

MR. SPEAKER: I merely said 'in some languages'. Anyway, it will be corrected.

PROF. P. G. MAVALANKAR: It seems it has been reported in the Press also.

MR. SPEAKER: Probably they are anticipating it!

PROF. P. G. MAVALANKAR: They have reported 'in all the 18 languages'. So, a correction should be made in the Press also.

12.02 hrs.

PAPERS LAID ON THE TABLE

TEA BOARD (RECRUITMENT AND CONDITIONS OF SERVICE OF OFFICERS APPOINTED BY GOVT.) AMDT. RULES, 1978 AND STATEMENT RE. REASONS FOR NOT LAYING THE 'FIRST ANNUAL REPORT AND ACCOUNTS OF TOBACCO BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): On behalf of Shri Arif Beg, I beg to lay on the Table:—

(1) A copy of the Tea Board (Recruitment and Conditions of Service of officers appointed by Government) Amendment Rules, 1978 (Hindi and English versions) published in Notifications No. G.S.R. 139 in Gazette of India dated the 21st January, 1978 under subsection (3) of section 49 of the Tea Act, 1953. [Placed in Library. See No. LT-1569/78].

(2) A statement (Hindi and English versions) explaining the reasons for not laying the First Annual Report and the accounts of the Tobacco Board within the stipulated period after the close of the accounting year. [Placed in Library. See No. LT-1570/78].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

SHRI KRISHNA KUMAR GOYAL: I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under subsection (6) of section 3 of the Essential Commodities Act, 1955:—

(1) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Order, 1977, published in Notification No. S.O. 780(E) in Gazette of India dated the 21st November,